## GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO. 2883 TO BE ANSWERED ON 15.03.2016

#### **2883. FAKE NGOs**

#### **SHRI SANJAY KAKA PATIL:**

### Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is aware of fake Non-Governmental Organisations working in the field of social welfare in the country;
- (b) if so, the details thereof, State-wise; and
- (c) the action taken/proposed to be taken by the Government against such NGOs, State-wise?

# ANSWER

# MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

- (a): No Madam. There has been no report from State Governments of fake NGOs, receiving funds for implementation of the schemes of the Ministry of Social Justice & Empowerment. However, the Ministry monitors and ensures proper functioning of the NGOs in following ways:
- (i). Fresh/subsequent releases of grants to implementing agencies during a year are made only on receipt of Utilization Certificates in respect of previous year's grants.
- (ii). Review of schemes/programmes by the officers of the Ministry during their visits to the States.
- (iii). The schemes/programmes implemented through NGOs are also monitored by respective State Governments/UT Administrations.
- (iv). The Ministry sponsors evaluation studies from time to time through independent evaluation agencies, inter alia, to check proper utilization of funds by the implementing agencies under various Schemes/Programmes and
- (v). Inspection of NGOs is done in States/UTs by officers of the Ministry from time to time.
- (b) & (c): Further, grants-in-aid is provided to NGOs which are recommended by State Level Multi-disciplinary Grant-in-Aid Committee supported by inspection reports in prescribed format. Complaints of misuse of funds, if any, are investigated though enquiry/ inspection and further release of grant-in-aid is considered only on receipt of satisfactory report. In cases wherein, prima-facie irregularities are found, show cause notice is issued to the organization concerned with the approval of competent authority and further necessary action is taken as per provisions of the Scheme.

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